farmers are free to sell their produce in the open market if they find the price and conditions favourable.

Rotting of foodgrains

†2651. SHRI LAL SINH VADODIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that the matter of rotting of a large quantity of foodgrains owing to drench caused by rain has come to light;

(b) if so, whether Government is considering to enquire about reasons of rotting of foodgrains; and

(c) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) No, Sir. The quantity of foodgrains of Central Pool stocks stored in godowns of Food Corporation of India (FCI) which got damaged due to rain/flood/cyclone during last three year is as under:–

(Figures in MTs)

Year	Quantity of foodgrains damaged due to rain/cyclone/flood
2015-16	2158
2016-17	346
2017-18	1554

(b) and (c) Not applicable in view of the (a) above.

Option to exit from Aadhaar

2652. DR. SANJAY SINH:
SHRI HUSAIN DALWAI:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether UIDAI has received requests for opting-out of Aadhaar scheme, post Supreme Court judgement on Aadhaar, if so, action taken thereon;

(b) whether UIDAI has created an option to exit from Aadhaar scheme, if not, when would it allow such an option as per the judgement, if so, details thereof, if not, reasons therefor;

† Original notice of the question was received in Hindi.

(c) whether UIDAI has prepared plans to delete all Aadhaar data with banks and telecoms under the judgement and details thereof; and

(d) whether UIDAI has stopped use of Aadhaar Based Attendance System to comply with the judgement, to use Aadhaar only for subsidies, if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI S. S. AHLUWALIA): (a) and (b) Yes, Sir. Request for opting out of Aadhaar received. The UIDAI has not created a general option to exit from the Aadhaar Scheme. Pursuant to the judgement of the Hon'ble Supreme Court in Writ Petition No. 494 of 2012 Justice Puttaswamy (Retd.) and Ans. *Vs.* UOI and Ors. (26.9.18), such an exit scheme has only been mandated for children who have been enrolled with consent of their parents, who shall be given an option to exit on attaining the age of majority provided they do not intend to avail the benefits of the scheme (pg. 556, majority judgement of Sikri J.). Accordingly, necessary steps to formulate such an exit scheme for children attaining majority is being created. No general option to exit from Aadhaar was laid down by the Hon'ble court as a binding direction and consequently no such option has been created.

(c) The compliance of the provisions of the Aadhaar Act, 2016 and the Hon'ble Supreme Court judgement, *inter alia*, including deletion of Aadhaar data, requires to be done by the concerned requesting entity on receipt of request by Aadhaar number holder.

(d) Role of UIDAI is limited to issuance of Aadhaar number and providing authentication services for establishing identity of the Aadhaar number holder. Applications that use such authentication services are administered by various Central Ministries, State Governments, agencies etc.

Internet censorship

2653. SHRIMATI SHANTA CHHETRI: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has any proposal to make provisions and amendment to the Act for internet censorship;

(b) whether Government has formulated any law with regard to mobile applications, with special emphasis on adult contents apps and gambling apps; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI S. S. AHLUWALIA): (a) No, Sir. There is no such proposal with Ministry of Electronics and Information Technology.